

tion of the Northern Railway for movement of grains; and

(b) if so, the action taken thereon?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) and (b). Presumably, the question refers to the movement of foodgrains to stations on the Pathankot-Joginder Nagar Narrow Gauge section of the Northern Railway. Complaints have been received about the delay in the clearance of traffic to stations on the Narrow Gauge *via* Pathankot. Due to limited capacity available on the Narrow Gauge section traffic to stations on this section is regulated by quotas, which results in occasional delays in clearance. Steps are being taken to increase the capacity on this section during the Third Five Year Plan period.

Enquiry into Poona-Bangalore Derailment

521. { Shri Mohsin
Shri Umanath:

Will the Minister of Railways be pleased to state:

(a) whether the officer entrusted with the enquiry into the causes of the derailment of the Poona-Bangalore Express train has submitted his report;

(b) if so, what are the reasons of the said accident;

(c) whether it is a fact that railway track between Poona and Bangalore is not properly maintained and that the accident is due to the defect in the rails;

(d) whether Government will get the entire route examined by proper technical personnel;

(e) whether it is a fact that the ex-Brakesman who died in the accident gave his life to save the train from major disaster;

(f) whether it is a fact that he has left behind him his widow and six young children;

(g) what compensation has been paid; and

(h) whether Government are considering giving some extra compassionate allowance to the dependants of the deceased employee?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) and (b). The Additional Commissioner of Railway Safety has submitted his Preliminary Report. According to his Provisional Findings, the derailment of the train was due to tampering with track by some person or persons unknown.

(c) No.

(d) The tracks are regularly inspected by competent technical staff of the Railway and the question of further examination does not arise.

(e) No.

(f) Five young children and a pregnant widow have been left behind.

(g) Rs. 3,500.

(h) *Ex-gratia* payment of Rs. 500 has been made. Giving of a suitable job to the widow is being considered.

Donkey purchased for Rs. 60,000

523. { Shri Narasimha Reddy:
Shri Hem Barua:
Shri P. R. Patel:
Shri D. J. Naik:
Shri Chhotubhai Patel:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government are aware of the statement made by the Revenue Minister of Mysore, Shri M. V. Krishnappa, in the Mysore Legislative Assembly on July 20th that the Government bought a donkey for rupees sixty thousand immediately after partition of the country and that the donkey is still living;

(b) whether Government will give particulars of the donkey; and

(c) why it cost such a huge sum and who was responsible for the deal?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). The information is being collected from the Punjab Government and will be laid on the Table of the House in due course.

Conference of Sugar Technologists

524. Shri Vishram Prasad: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government convened a conference of sugar technologists in Delhi some time during the second week of July, 1962;

(b) whether it is also a fact that this Conference considered the proposal to manufacture raw sugar in India;

(c) if so, what are the recommendations of the Conference; and

(d) the steps taken by Government to implement them?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). A meeting of sugar technologists was convened by the Indian Sugar Mills Association in New Delhi on 18th July, 1962 to discuss various technical aspects relating to the manufacture of raw sugar. The consensus of opinion was that it was possible to produce raw sugar in Indian factories for export.

(d) Does not arise.

कोसी तट बन्ध

५२५. श्री योगेन्द्र झा: क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कोसी के दोनों तट बन्धों के अन्दर की जमीन की सतह ऊंची हो गई है ;

(ख) क्या यह भी सच है कि इस वजह से पानी बीच में नहीं रह कर तटबन्धों के किनारे अधिक जमा रहता है तथा पूर्वी तटबन्ध को खतरा उत्पन्न हो गया है ; और

(ग) क्या यह भी सच है कि पूर्वी तटबन्ध को खतरा पैदा होने से पूर्वी नहर को भी खतरा है ?

सिंचाई और विद्युत् मंत्रालय में राज्य मंत्री (श्री अल्लामसन) : (क) तट बन्धों के बीच की जमीन के स्तर के ऊपर उठने का कोई प्रत्यक्ष सबूत अभी स्थापित नहीं हुआ है ।

(ख) तथा (ग). नदी के साधारण निम्न बहाव केवल 'चैनल' भाग में ही हैं । बाढ़ के दिनों में पानी का बहाव तट से तट तक ही रहता है और ऐसी परिस्थितियों में तट बन्धों पर बड़ा दबाव पड़ता है, जिससे उनके संरक्षण के लिये पर्याप्त उपायों की आवश्यकता पड़ जाती है ।

Treatment of Leprosy

526. Shri D. C. Sharma: Will the Minister of Health be pleased to state:

(a) whether Japan has offered to collaborate in the treatment of leprosy in India; and

(b) if so, the details of the offer and the steps taken in the matter?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). An offer is understood to have been made informally by the Japanese Leprosy Mission for Asia to set up a hospital for treatment of leprosy patients at Telepara Cooperative Farm, Kotdwar, Bijnor District in Uttar Pradesh. The details of the offer are still awaited.

Payment of Overtime Allowances in Post Offices

527. Shri P. Kunhan: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government have appointed a committee to enquire into